

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1478**

TO BE ANSWERED ON THE 26TH JULY, 2022/SRAVANA 4, 1944 (SAKA)

EXPLOITATION BY ENFORCEMENT AGENCIES TO TRUCKERS

1478. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the truckers face constant threat of exploitation by law enforcement agencies;**
- (b) if so, whether majority of divers do not get social security benefits;**
- (c) if so, whether National Human Rights Commission (NHRC) has issued advisory to various Ministries and asked their implementation;**
- (d) whether any time limit has been given to these Ministries for implementation of advisory and submitting action taken report; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (b): The Ministry of Road Transport and Highways, Government of India has undertaken multiple policy reforms and initiatives to ease the challenges faced by Truck Drivers in the country. The details are placed in Annexure.

(c) to (e): National Human Rights Commission (NHRC) has issued advisory to various Central Government Ministries and all State Governments and Union territories on protection of Human Rights of Truck Drivers and has asked for an Action Taken Report.

Information in respect of part (a) to (b) of Lok Sabha Unstarred Question No. 1478 for 26.07.2022
Statement Showing multiple policy reforms and initiatives implemented to ease challenges faced by Truck Drivers in the country

1. **Digitization of tolling on Highways through FASTag** - FASTag has been mandated in M&N categories of Motor vehicles. All lanes on National Highway fee plazas have been declared as FASTag Lanes w.e.f. 16.02.2021.
2. **Rules for Electronic Monitoring and Enforcement of Road Safety vide G.S.R. 575 (E) dated 11.08.2021**- Electronic enforcement devices' usage to identify traffic offenders & issue challans with body wearable cameras, speed cameras, Weigh in Motion etc have been mandated. Rules for state governments to install electronic enforcement devices at key junctions/National and State highways have also been notified.
3. **On-the-spot Challan through eChallan** - Reforms have been introduced to enable the generation of on-the-spot eChallan by Traffic Police for traffic violations and to followup. The same has been mandated for 132 cities across 26 States as notified vide GSR 575 (E) dated 11.08.2021.
4. **Portal for check post tax payment services** - Common platform for check-post tax payment services to the drivers has been introduced in "Check post" module of VAHAN portal.
5. **Portal for National Register of Vehicles and Licenses** - National Register of DL & RC has been introduced for collation of vehicle and license data at the national level to facilitate DL/RC services from anywhere.
6. **Transport related services on mParivahan App, and portal for Online Learners' Testing** - mParivahan app has been introduced with features to avail transport related services like payment of Road Tax, appointment with RTO, uploading documents etc. for citizens. Provision enabling motor vehicle drivers to furnish electronic form of documents when demanded by authorized police officer, through Digilocker / m-Parivahan app has been implemented, as per GSR 1081 (E) dated 02.11.2018.
7. SARATHI is one stop portal to apply for online learners' test, DL application and renewal and other related services.
8. **Grant of National Permit for goods vehicles online** - Issuance of Permit has been digitized through VAHAN database, to reduce hassle for Transporters/drivers for applying and obtaining Permits.
9. **Facilitation of inter-country movement of goods and passenger vehicles** -Standardization of regulation for movement of goods and passenger vehicles from neighbouring countries as 'The Inter-country Transport Vehicles Rules, 2021' has been notified on 15.01.2021.
10. **Portal for Pollution under Control Certificate service** - Portal has been introduced for availing Pollution Under Control related services online. Relevant features are incorporated in PUC module of VAHAN portal, as notified in GSR 527(E) dated 06.06.2018. Further, a standard format of PUC certificate has been introduced across nation vide GSR 410(E) dated 14.06.2021.
11. **Increase of currency of certificate of fitness vide GSR 1081(E) dated 02.11.2018** - Increase of currency of certificate of fitness from one to two years till the vehicle attains the age of 8 years has reduced burden of compliance on business, truck drivers and RTOs.
12. **Online Aadhaar Authentication for contact-less facilitation of citizen centric services** - Single step online Aadhar validation process has been introduced to avail citizen centric services favouring ease of life of citizens, including truck drivers vide Notification GSR 240 dated 31.03.2021 and Statutory order no. 1026 dated 03.03.2021.